

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

APPLICATION NO. 630/2018

In the matter of:

Dr. Arun Kumar

...Applicant

Versus

Govt. of NCT of Delhi & Others

...Respondents

NDOH 12.09.2019

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(Delhi Pollution Control Committee)
Respondent

New Delhi:
Dated: 09.09.2019

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Govt. of the NCT of Delhi.

...Respondents

**ACTION TAKEN REPORT ON BEHALF OF DELHI
POLLUTON CONTROL COMMITTEE IN COMPLIANCE OF
ORDER DATED 24.05.2019.**

1. That the present action taken report is being filed in terms of order dated 24.05.2019 to bring on record the action taken by answering respondent wherein This Hon'ble Tribunal had directed the answering respondent to file a status report.
2. That the answering respondent had filed its action taken report on 17.01.2019 and 21.05.2019 via email and This Hon'ble Tribunal was pleased to take the same on record.
3. That in the report which was filed on 21.05.2019, it was mentioned that, DPCC received list of 244 units from DSIIDC situated in Narela and Bawana Industrial area who were found in illegal dumping/burning of waste, and an Environmental Damages Compensation of Rs.50,000/- (Rupees Fifty Thousand) was imposed on each unit. In the report dated 21.05.2019, it was mentioned that 143 units out of 244 units has deposited the Environmental Damages Compensation to DPCC. The remaining 101 units which have failed to deposit the EDC, DPCC has issued directions for the



closure of the units. DPCC has also directed the Sub Divisional Magistrate (Narela), North DMC, DSIIDC & Tata Power - DDL to take necessary action for effective closure of these 101 units/ disconnection of Power and Water supply to the said units. Further, SDM(Narela) was also directed to recover the dues of Environmental Damages Compensation as arrears of the land revenue from the 101 defaulting units.

4. That following is the status of 101 units:

Sl. No.	Particular	Number of Units
1	EDC deposited to DPCC	92
2	During inspection premises found Vacant plot	4
3	During inspection premises not traceable being address in not compete	1
4	During inspection address of the premises found duplicate	2
5	During inspection premises Sealed	2
6	TOTAL	101

5. That to know the complete address of 01 number of unit, DPCC issued a letter to DSIIDC.

The action taken report may kindly be taken on record in compliance of the order of the Hon'ble Tribunal dated 24.05.2019, in the interest of justice. The DPCC is bound with the orders of the Hon'ble Tribunal and always abide the same.



(Satender Kumar)

Environmental Engineer

New Delhi

Dated : 09.09.2019